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THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-100 (Pt.-V)/2010/4358/A

From: Shri R.A. Tapadar
Officer on Special Duty
Gauhati High Court, Guwahati &
Joint Director (Officiating)
Judicial Academy, Assam

To

- i. Shri. Samarjit Dey, District and Sessions Judge, Hailakandi, Assam
- ii. Shri Y.Maongkaba Imchen, Principal District and Sessions Judge, Kohima, Nagaland
- iii. Shri R. Thanga, District and Sessions Judge, Lunglei, Mizoram
- iv. Smti Jaweplu Chai, District and Sessions Judge, West Sessions Division, Yupia, Arunachal Pradesh

Dated- Guwahati, the 15th September, 2016

Sub:- Intimation regarding **preponement** of **Prog. No. 997**:
"Workshop on Court Administration, Management of Resources
and ICT Tools Usage at the District Level".

Ref. This Registry's letter No. HC.VII-100 (Pt.-V)/2010/**3707- 3749/A**,
dated 28.07.2016

Sir / Madam,

With reference to the subject cited above, I am directed to inform you that the **Prog. No. 997**: "Workshop on Court Administration, Management of Resources and ICT Tools Usage at the District Level", scheduled to be held on 29 – 30 October, 2016 at the National Judicial Academy, Bhopal has been **preponed and will now be held on 15 – 16 October, 2016.**

Hon'ble the High Court has been pleased to retain the earlier nominations for the Seminar and accordingly you are requested to attend the Seminar, as per the revised schedule.

This is for favour of your kind information and necessary action.

Yours faithfully

15.09.16

OSD & JOINT DIRECTOR (OFFICIATING)
JUDICIAL ACADEMY, ASSAM

Memo No. HC.VII-100 (Pt.-V)/2010/4359 - 4376/A dated 15.09.2016

Copy forwarded for information and necessary action to:

1. The Director, National Judicial Academy India, Bhopal.
2. The L.R. and Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl, Mizoram.
4. The Secretary to the Govt. of Nagaland, Justice & Law Department, Kohima.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action (in reference to this Registry's letter No. HC.VII-100 (Pt.-V)/2010/3707- 3749/A, dated 28.07.2016)
7. The Accountant General (A&E), Mizoram, Aizawl / Nagaland, Kohima / Arunachal Pradesh, Itanagar, for information and necessary action HC.VII-100 (Pt.-V)/2010/3707- 3749/A, dated 28.07.2016.
8. The Registrar (Vig. / Admn. / Judicial), Gauhati High Court, Guwahati.
9. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
10. The Registrar, Gauhati High Court, Aizawl Bench, Aizawl / Kohima Bench, Kohima / Itanagar Bench, Naharlagun. **He / she is requested to inform the nominated participant(s) of his / her State accordingly.**
11. The Joint Registrar (Judl. / PM & P), Gauhati High Court, Guwahati.
12. The Administrative Officer, Judicial Academy, Assam.
13. The Systems Analyst, Gauhati High Court, Guwahati. **He is requested to upload this letter in the official web site of Gauhati High Court immediately.**
14. The Private Secretary to Hon'ble Mr. Justice Hrishikesh Roy, Gauhati High Court, Guwahati.
15. The Private Secretary to Hon'ble Mr. Justice Manojit Bhuyan, Gauhati High Court, Guwahati.
16. The Private Secretary to Hon'ble Mr. Justice Suman Shyam, Gauhati High Court, Guwahati.
17. The CA to Registrar General, Gauhati High Court, Guwahati.
18. Office File.


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JUDICIAL ACADEMY, ASSAM